

COURT-II

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No.340 of 2014 in DFR 1976 of 2014

Dated : 10th November, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of :

Karnataka Power Transmission Corporation Ltd. & Anr. ... Appellant(s)

Versus

M/s Global Energy Pvt. Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Srishti Govil, Mr. S. Sriranga and Mr. Rohan
Dewa

Counsel for the Respondent(s) : Mr. Hemant Singh for R-1

ORDER

IA No. 340 of 2014 has been filed for condonation of delay of 4 days. We find sufficient reasons for the delay. Hence, the delay is condoned.

Admit. Registry is directed to number the Appeal.

Sh Hemant Singh takes notice on behalf of Respondent No.1. Issue notice to other Respondents. Dasti service permitted.

Post the matter on 09th December, 2014.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

Sh/jps